

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/00915/2020

This the 12th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Behari Lal, Age 61 years S/o Sh. Balwant Raj R/o Village Mangnar, Tehsil and District Poonch.

.....Applicant
(Advocate: Mr. Z.A. Mughal)

Versus

1. U.T. of Jammu & Kashmir through Commissioner, Secretary to Govt. PHE, Irrigation and Flood Control Department, Civil Sectt., Srinagar/Jammu-180001.
2. Chief Engineer, PHE, Irrigation and Flood Control Department, Jammu-180001.
3. Chuni Lal Sharma figuring at S.No. 20 in the seniority list dated 01.03.2017 C/o Respondent No. 2, Chief Engineer, PHE Irrigation and Flood Control, Jammu-180001.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R
[O R A L]**

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the applicant is aggrieved by the order dated 29.07.2019 (Annex. A--1) whereby the claim of the applicant has been rejected. He further submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant dated 14.12.2017

(Annex. A-IX) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicants dated 14.12.2017 (Annex. A-IX) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 03 weeks from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)